

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 6458-6459/2023

(Arising out of impugned final judgment and orders dated 25-01-2023 in WC No. 27039/2022 and dated 09-02-2023 in CMMA No. 6/2023 in WC No. 27039/2022 passed by the High Court of Judicature at Allahabad)

M/S SUNWORLD RESIDENCY PVT. LTD

Petitioner(s)

VERSUS

RAMAN IYER & ORS.

Respondent(s)

(IA No.65690/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.65692/2023-EXEMPTION FROM FILING O.T.)

Date : 15-05-2023 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE RAJESH BINDAL

For Petitioner(s) Mr. Sumit Sinha, AOR
Mr. Anshum Jain, Adv.

For Respondent(s) Mr. Gaurav Kejriwal, AOR
Ms. Geetika Panwar, Adv.
Mr. Arjun Aggarwal, Adv.

UPON hearing the counsel the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the respondent No.1 seeking adjournment to file counter affidavit, list on 21st August, 2023.

In the meanwhile, it will be open for the first respondent to withdraw a sum of Rs.50,000/- (Rupees fifty thousand) deposited by the petitioner in this Court.

(ANITA MALHOTRA)
AR-CUM-PS

(AVGV RAMU)
COURT MASTER